

regard are being withdrawn and the income tax authorities are being advised to take such action under law as may be found necessary as a result of their investigations.

Sir, with your permission, I may add that the interim reports received hitherto indicate that there was no diversion of funds for political purposes as alleged by the previous Government.

MESSAGE FROM THE LOK SABHA

- I. The Government of Union Territories (Amendment) Bill, 1977.
- II. The Delhi Administration (Amendment) Bill, 1977.
- III. The Disputed Elections (Prime Minister and Speaker) Bill, 1977.
- IV. The Food Corporations (Amendment) Bill, 1977.

SECRETARY-GENERAL: Sir, I have to report to the House of the following messages received from the Lok Sabha signed by the Secretary-General of the Lok Sabha:—

I

"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith the Government of Union Territories (Amendment) Bill, 1977, as passed by Lok Sabha at its sitting held on the 7th April, 1977."

II

"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith the Delhi Administration (Amendment) Bill, 1977 as passed by Lok Sabha at its sitting held on the 7th April, 1977."

III

"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith the Disputed Elections (Prime Minister and Speaker) Bill, 1977, as passed by Lok Sabha at its sitting held on the 7th April, 1977."

IV

"In accordance with the provisions of Rule 120 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to inform you that Lok Sabha, at its sitting held on the 7th April, 1977, agreed without any amendment to the Food Corporations (Amendment) Bill, 1977, which was passed by Rajya Sabha at its sitting held on the 4th April, 1977"

Sir, I lay on the Table a copy of each of the three Bills passed by the Lok Sabha.

REFERENCE TO A REPORT IN THE 'STATESMAN' DATED THE 8TH APRIL, 1977, UNDER THE CAPTION 'THE RAJ NARAIN INTERLUDE'

SHRI SARDAR AMJAD ALI (West Bengal): Sir, with a heavy heart, I would like to mention about the demeanour of one of our Cabinet Ministers, as it has been reported in the Statesman dated the 8th April, 1977. I believe my hon. colleagues in this House as well as you would have seen the report that has appeared in the Statesman dated the 8th April, 1977 under the caption 'The Raj Narain Interlude'. In this report it has been stated that the incident took place while there was a coffee break after the inaugural ceremony of the Non-aligned Nations' Co-ordinating Bureau meeting. And while the Ministers along with Mr. Raj Narain, the hon. Minister of Health were greeting the foreign delegates, Foreign Ministers, and their Ambassadors, along with their colleagues, he greeted Mr. Adam Malik, Foreign Minister of Indonesia, who was also the Chairman of the General Assembly of the United Nations. The report

says that when the Foreign Minister, Mr. Vajpayee, was at that time having a talk with Dr. Adam Malik, Mr. Raj Narain appeared. In the meantime, Mr. Raj Narain has been reported moving around and greeting people. And then begins the fun. I am quoting:

"He starts moving around, greeting people. And then begins the fun. Mr. Raj Narain corners Mr. Adam Malik, Indonesian Foreign Minister, accompanied by his country's ambassador. Habitually, an arm goes around Mr. Malik . . ."

SHRI RABI RAY (Orissa): What is wrong in it?

SHRI SARDAR AMJAD ALI: Nothing wrong. I am coming to it.

" . . . an arm goes around Mr. Malik. Mr. Vajpayee, the External Affairs Minister, comes along. Mr. Raj Narain begins." 'Non-aligned' is wrong ; why non? It should be creative. It should be positive.

"He says it in Hindi: "Everyone is aligned. Some to Russia and some to the USA. Genuine non-alignment means to shun both." He has no use for Russia or America . . .".

Sir, as a Member of the other House and as an individual citizen of this country Mr. Raj Narain may have a view which he is entitled to express as to what should be the meaning of non-alignment. But while he is a Minister in the Cabinet, I think, Sir, it is wrong on his part to express a view in the presence of Mr. Adam Malik, Foreign Minister of a country which is also a member of the non-aligned group. Sir, it is not fair on the part of a Cabinet Minister to speak as to what should be the meaning of non-alignment in the view of the Government of India.

Then, Sir, the report further says:

"Mr. Vajpayee summons a bearer to offer a cup of coffee to his guest.

He asks Mr. Malik how much sugar. Mr. Raj Narain says 'none' and picks up the cup. Mr. Vajpayee makes another and offers it to Mr. Malik . . ."

Sir, what I want to submit is this. While these respected guests have come to attend a very, very important conference in our country, and while a person of the importance and stature of Dr. Adam Malik is having a conversation with our External Affairs Minister, should we expect such a behaviour on the part of a Cabinet Minister? How does it reflect in the eyes of the international community? This is the question.

Then, the report goes on to say:

"The photographers are having the time of their lives as Mr. Raj Narain continues to keep his arm on Mr. Malik's shoulder, almost leaning on the small built Indonesian leader . . .".

If Mr. Raj Narain wants to crush the policy of non-alignment which this country has cherished for the last 30 years and which has taken us to a leading position, I do not think his behaviour was proper. I believe that the behaviour on the part of a Cabinet Minister of this country in putting his arms on the shoulders of a foreign guest so as to completely bend him on the ground does not reflect the sense of serenity, the sense of courtesy and the sense of decorum expected of a Cabinet Minister of the Government of India. If Mr. Rabi Ray does not find anything wrong in it, I do not think that the Leader of the House, Mr. Advani, who is Information and Broadcasting Minister thinks so. Thanks to him that the press is open and the report came. I would like to know what is his attitude.

SHRI BHUPESH GUPTA (West Bengal): Unfortunately, my thing has not reached you.

MR. DEPUTY CHAIRMAN: Let us deal with it. I will give you time later on.

REFERENCE TO SHORTAGE OF CEMENT

श्री नागेश्वर प्रसाद शाही (उत्तर प्रदेश): श्रीमन्, मैं यह निवेदन करना चाहता हूँ कि कल के सभी समाचार-पत्रों में खबर छपी है कि दिल्ली में सीमेन्ट का गम्भीर अभाव पैदा हो गया है। खुले बाजार में सीमेन्ट उपलब्ध नहीं है। लेकिन इसके विपरीत चोर-बाजार में जितना सीमेन्ट चाहें उतना सीमेन्ट उपलब्ध है। वनस्पति तेल के संबंध में भी यही हाल है। 20 रु० और साढ़े 20 रु० में सीमेन्ट की बोरी उपलब्ध नहीं है। लेकिन 30 रु० और 32 रु० बोरी के हिसाब से इफराद से सीमेन्ट उपलब्ध है। ऐसी स्थिति में मैं जानना चाहता हूँ कि व्यापारियों ने विभिन्न राजनैतिक दलों को चुनावों के लिए जो चन्दा दिया है, उसी के लिए उनको क्या चोर बाजार में लूट मचाने के लिए यह छूट दी जा रही है? दिल्ली में जहां पर कि सरकार की कुर्सी है वहां पर सरकार व्यापारियों द्वारा की जा रही चोर-बाजारी बन्द नहीं कर पा रही है। जब सरकार दिल्ली में इस प्रकार की चोर बाजारी को बन्द नहीं कर पा रही है तो दूरस्थ जगहों और दूरस्थ कस्बों में क्या स्थिति होगी, इसका अन्दाजा लगाया जा सकता है। इसलिए मैं सरकार से कहना चाहता हूँ कि इस प्रकार की स्थिति जनता सरकार के लिए भारी कत्तक की बात है। आपको तो अभी अपनी इमेज जनता के सामने दिखानी है। अगर जनता सरकार की कुर्सी के नीचे ही इस प्रकार की बात होने लगे लोग तो क्या कहेंगे और लोगों को यह भ्रवसर मिलेगा कहने का कि इससे तो इमरजेन्सी ही अच्छा थी जिसमें व्यापारी ठीक प्रकार से काम करते थे। यहां पर कहा जाता है कि इमरजेन्सी के दौरान लोगों को परेशानी हुई।

लेकिन जब व्यापारियों को इस तरह से लूट मचाने की छूट दी जाएगी तो लोगों को विवश होकर यह निष्कर्ष निकालना पड़ेगा कि इस प्रकार के कार्यों के लिए इमरजेन्सी के अलावा दूसरा चारा नहीं है। इसलिए मैं सरकार से पूछना चाहता हूँ कि इस तरह का छूट व्यापारियों को क्यों दी जा रहा है? क्या आगे आने वाले दिनों में एसेम्बलियों के लिए जो चुनाव होने वाले हैं उनके लिए रुपये इकट्ठा करने की आवश्यकता है? क्या आप जो पहली मई को सम्मेलन होने वाला है उसके लिए फण्ड इकट्ठा कर रहे हैं? क्या बात है और आप क्यों इस तरह की छूट व्यापारियों को दे रहे हैं? शायद आपको इस बात की जानकारी होगी कि कोका कोला कम्पनी को फारन एक्सचेंज की भी छूट दी गई थी। मैं इसमें किसी पार्टी का नाम नहीं लेना चाहता हूँ। वह छूट इसलिए दी गई ताकि वह पोलिटिकल पार्टीज की फ्री सर्विस कर सकें और उनको डिनर, लंच और ब्रैकफास्ट दे सकें। मैंने अपनी आंखों से देखा है। इस प्रकार मैं यह जानना चाहता हूँ कि क्या आप दिल्ली के व्यापारियों को इसलिये छूट दे रहे हैं ताकि अगले इलेक्शन के लिये चंदा इकट्ठा किया जा सके। मैं सरकार से यह इसलिये जानना चाहता हूँ कि क्योंकि इस बात से आम जनता को बेहद परेशानी हो रही है।

THE MINISTER OF COMMERCE AND CIVIL SUPPLIES AND CO-OPERATION (SHRI MOHAN DHARIA): Mr. Deputy Chairman, Sir, with your permission, as a point has been raised and serious allegations are made, it is my duty to say that the present Government has not given any concession to anybody because of bargains. It never happened, my hon. friend can rest assured. Regarding shortage of cement and also vanaspati, we have taken very serious cognizance of it and myself and the hon. Minister for Industry are looking into this aspect. Unfortunately, only recently we have

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taken over charge. No sooner the complaint is received by us, than we have immediately released stocks wherever there is a shortage.

Similarly, Sir, there was power cut.

श्री नागेश्वर प्रसाद शाही : पावर काट का सबाल नहीं है, सवाल यह है कि.....

SHRI MOHAN DHARIA: Just a minute. Sir, there was this shortage of power. There also we have immediately had a dialogue with the Tamil Nadu Government, and I am happy to say that immediately we restored power so far as cement production is concerned. Sir, regarding this shortage and blackmarketing, I would like to make it very clear. . .

SHRI NAGESHWAR PRASAD SHAHI: What about pricing?

MR. DEPUTY CHAIRMAN: Please do not raise a debate at this stage.

SHRI MOHAN DHARIA: Sir, regarding shortages and pricing, we would like to make it very clear that if some stockist is not having adequate cement, it is perfectly all right if he is selling three bags or five bags at the rates prescribed by the Government, but the Government will take firm action against those who deal this way and try to exploit taking advantage of the situation of scarce conditions. It is not only the question of emergency but we are very clear that we do not need emergency. The present laws can take care; effective measures will also be taken. And that is the reason why in the Presidential Address it has been made very clear that while repealing the MISA, to deal firmly with the unsocial elements in the country, we shall have to take certain measures and that will be done by the Government.

MR. DEPUTY CHAIRMAN: If the hon. Minister so wishes to take the House into confidence, he can kindly make a regular statement before the House adjourns, if he so chooses.

SHRI MOHAN DHARIA: Beyond that, I do not want to say anything. I am grateful to you, Sir.

REFERENCE TO REPORTED DISTURBANCES IN IRAQ ON THE EVE OF CHEHLUM

شری محمد ہونس سلیم -

(آندھر پور دیس) - جناب ذہنی

چھرمین صاحب - میں ایک

ایسے انیسوس ناک مسئلہ کی طرف

آپ صاحبان کی توجہ مبذول کرنا

چاہتا ہوں - جس سے نہ صرف

دنیا بھر کے کروڑوں مسلمانوں کو

بلکہ ان تمام ضحیر رکھنے والے

انسانوں کو تردد اور پریشانی ہے

جو ہیومن رائٹس میں تھوڑا بہت

بڑی بھروسہ رکھتے ہیں - جناب والا -

آپ کو معلوم ہے کہ سعود عرب کے

بعد عراق ایک ایسا ملک ہے جو

دنیا بھر کے مسلمانوں کے لئے بڑی

مقدس جگہ ہے وہاں پر بہت سے

اولیاء اور انبیاء کے مزارات ہیں خاص

طور پر کربلا نجف کاظمین ہیں -

کربلا میں ہمارے پیغمبر حضرت

محمد رسول اللہ صلی اللہ علیہ وسلم

کے نواسے اور حضرات عہد کے درفے ہیں

اور نجف میں حضرت علی کا روضہ

ہے اور بغداد میں کاظمین ہے -

جناب والا - طریقہ یہ ہے کہ محترم

کے مہمندانہ میں اور چھلم میں ساری

دنیا کے مسلمان خاص طور پر

شعبہ حضرات وہاں جمع ہوتے ہیں

اور ماتم کرتے ہیں اور جلوس